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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ FAO 458/2019 and CM APPL. 50256/2019 – STAY

AMIT CHOUDHURYAppellant

Through: Mr. A. Chowdhury & Mr.

Manu Sharma Sr. Advs. with

Mr. Arjun Kakkar, Adv.

versus

KAVANDEEP SINGH SAMPURAN & ANRRespondents

Through: Mr. Akhil Sibal, Sr. Adv. with

Mr. Sarim Naved, Mr. Omar Hoda, Mr. B. Vittal, Ms. Esha Bakshi, Ms. Sarah Haque, Mr. Saurabh Sagar, Mr. Md. Zeeshan Ahmad and Mr. K.

Bajpat, Advs.

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+ FAO 459/2019 and CM APPL. 50261/2019 – STAY, CM APPL. 7091/2024 – BY R-1 FOR EARLY HEARING

AMIT CHOUDHURYAppellant

Through: Mr. A. Chowdhury & Mr.

Manu Sharma Sr. Advs. with

Mr. Arjun Kakkar, Adv.

versus

SAMPURAN SINGH & ANRRespondents

Through: Mr. Akhil Sibal, Sr. Adv. with

Mr. Sarim Naved, Mr. Omar Hoda, Mr. B. Vittal, Ms. Esha Bakshi, Ms. Sarah Haque, Mr. Saurabh Sagar, Mr. Md. Zeeshan Ahmad and Mr. K.

Bajpat, Advs.

CORAM:

HON'BLE MR. JUSTICE DHARMESH SHARMA

ORDER 14.05.2025

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- 1. The hearing is being conducted through hybrid mode.
- 2. Arguments have been addressed by the learned senior counsels for the respondents.
- 3. Learned counsel for the appellant requests for time to address arguments in rebuttal.
- 4. Re-notify for further arguments on 20.05.2025 at 12:30 PM.

DHARMESH SHARMA, J.

MAY 14, 2025/sp/ES